DESCUSSION ON STATEMENT LAID YON THE TABLE RE. REPATRIA-TION OF DR. DHARAM TEJA.

डा० राभ भनोहर सं हिया (समीज) अध्यक्ष महोदय, मेरे सामने थोडा सा सकट रहा है कि क्या मैं इस बहस को वापस ले ल. क्योंकि हम लोग--मेरे जैसे घादमी--धमी कीयले की कोठरों की ख्योदी तक पहुंच ही नहीं पाये हैं, लेकिन फिर भी हमको कोयले की सकीरे लगने लग गई हैं, तो जो लोग बीम बरस में उस कोठरी में पड़े रहे है, उनको कुछ कालिख लग जा। इगमे ग्राध्चर्य की क्या वात है। इनलिए मेरे मन में यह बात उठनी रही है कि मैं इप बहम करे किय मृह से उठाऊ । लिकन ग्राज ग्राप मुझे माफ करें, मैं वे हर जार किया है वि में अपना पुरानी कसौटिया--देश, सच ईमान ग्रीर वचनबद्धता --पर ही चलुगा, हालावि मैं सोच रहा ह कि बा तो मैं उन कसौटिया को छोड़, या प्रपने समृह को छोड़ श्रीर या कोई ऐसा गस्ता निकाल, जिसमे दोना का घुला-मिला कर, कुछ क्सीटो को ढाला करू, कुछ समह को डीला कर धौर किसी तरह काम चलाऊ।

माननीय मन्नी जी न जो अयान भ्रापके सामने रखा है, उसके बाक्या से ही यह पता चल जाता है कि यह मामला कितना गहरा है। उन्होने सफाई दो है, एक फर्ज ब्रदा किया है-- भीर वह फर्ज कैसा है, यह उनके बयान के सफहा 3 पर भाग (बो) ग्रीर (सो) से प्रकट हो जाता है। ऐसा मालुम होता है कि जैसे कोई प्रादमा बेवारा यह तय न कर पा रहा हो कि "हा" कह या "न" कह, इन दोनों के बीच म खिचा जा रहा हो. उसकी भारभा ट्कडो मे टूट रही हो।

(बी) में कहा गया है

"The Directorate of Enforcement also had received similar papers between the 7th and 11th May, 1966 On examination, they found there were no grounds for arresting Dr. Teje under the Foreign Exchange Regulations Act on the material then available."

Reputricion

of Dr. Dharma Teja (Dia.)

^{मर्था}त् डायरेक्ट्रेट चाफ्र एनफोर्समेंट के पास डा० तेजा को पकड़ने के लिए कोई मामग्री नहां है।

(सी) में वह कहत हैं

"On the request of the Director of Enforcement, the Secretary in the Ministry of Finance (Department of Revenue and Insurance) consulted the Director of the Central Bureau of Investigation on ¹¹th May, 1966,

(उसी तारोख को, जबकि डायरेक्टेट ग्राफ एनफोर्समेट का वे कागज मिले)

if anything could be done to arrest Dr Teja "

बडी विचित्र बात है। मत्रो महोदय एक तरफ तो यह करने है वि डायरेक्ट्रेट आफ एनफोर्समेट कहता है कि डा॰ तेजा को ^{गिर}फ्तार नहीं किया जा सकता है मौर दूसरे। तरफ रहत है कि डायरेक्ट्रको प्रार्थना पर सा॰ बा॰ म्राई० से पूछा गया कि क्या डा॰ तेजा को गिरफ्तार करने के लिए कुछ किया जा मकता है। इसमे ज्यादा स्रोर क्या सुबूभ चाहिए ? यह मैं मता महोदय के बयान से-अपने नहा-बता रहा है।

(डो) से ता मामला बिल्कून साफ हो जाता है कि श्रा राव मचम्ब धपने मन के खिलाफ कोई काम कर रहे है। कहते हैं

"It is not correct that at any stage the Enforcement Directorate specifically requested

"रिक्बस्टेड" नहीं, "स्पेसिफिकची रिक्के म्टेड',

that Dr Tejá be arrested and his passport select." डा॰ प्रमनोष्ट सोरिया

Reportation

मती महोदय धर्षे शिए निकलने का रास्ता रखना चाहते हैं। कहते हैं कि बाबरेक्टेट ने ''रिक्बेस्ट'' तो किया था. मेकिन "स्पेसिफ्रिमली रिक्बेस्ट" नही किया था। यह प्रयोजा जुनान, या सभी जुनानी की महिमा है कि अगर धादमी को कोई एसी बात कहनो हो जिसमे बाडा बहुत मन भचलाये, तो इस हत से कह दीजिये ।

जब यह प्रश्न उठना है कि झाखिर यह सारा मामला क्यो था रहा है ता मझ चूम-फिर कर आप का श्री तेजा की परनी रणजीत तजा का बात बतानी पडता है। वह लाजवाब भारत है। (ध्यवधान) मेंन सुना है कि भारत के एक मृतपूर्व प्रधान मता के हिसाब से वह एक लाजबाब भीरत है। मैं खुद चाहता ह नि जब वह यहा ग्राए ता मैं उस देखा। रणजात तजा ने मुझ जा खत लिखा है उसम उन्हान बिल्कुल साफ लिखा है---यह खत 14 जून का है

Let me confirm the meeting between Mr T N Kaul and me in London in September 1966

The Minister of Law (Shr: Govinda Menon). Sir I rise to a point of order It is exactly this letter to the reading of which I objected on a previous occa sion and the objection was upheld I would submit Sir, that the reading out in the forum of Parliament of private correspondence particularly in a matter like this is objectionable and that was the point which I raised on the previous occasions The reason is this The State, Le, the Government, has started prosecution against Mr and Mrs Teja Now, they not being available in India extradition proceedings have been started This extradition is a tricky business. It is a matter which falls under international law The foreign court should be satisfied not only that there is a prima facie case but also that in the country to which extradition is ordered the party will get fair justice, natural justice

The Tejes are ferociously fighting against extradition in the American court and also in India Recently. as has been made clear in the statement, they wanted to move the They have moved the High Court High Court—it is pending—to quash the proceedings of extradition etc In the meanwhile, they are building up a defence not only for the ultimate prosecution in India but also for extradition case which is pending in the American court

(Die)

Shri Jyotirmoy Basu (Diamond Har bour) It is all according to your plan

Shri Govinda Menon I submit it us for that purpose that this private correspondence is being resorted to by the Teras

भी बार्ख फरलेंडीब (बम्बर्ड-वक्षिण) मकी महोदय डा० लोहिया पर यह ग्रारोप लगा रहे हैं कि बह तेजा का मदद कर रह है । यह ग्रारोप बिल्कुल गलत है।

Shri Govinda Menon I am not making any allegation against the hos. Member (Interruptions)

श्री रवि राध (पुरा) ग्रीर क्या कर रहे है 4

भी मध लिमम (म्गर) मतः भहादम बताये कि डा॰ लोहिया किम नियम का उल्लंघन कर रहे हैं।

Mr Speaker I am hearing the Law Minister Let us hear him

श्री शक्तिभूवण बाजवेयी (खारगीन) यह सब बुछ इसा इरादेस किया जा रहा है कि धर्म तजा भीर उसकी पत्नी को मदद की जाये।

Mr. Speaker The Law Minister # raising a point or order. Let us been him, (Interruption).

थी मणु सिमाये : मंत्रो महोडय का पायंट संस्क झार्डर किस निर्वम के भातस्त है ?

भी संसिंग्यम के अपीयी: स्या डा० गिहिया की बकानत के निए इनकी जकरत म्हेंना ? बह बुद अपनी बकानत कर सकते हैं।

भी मधु किलाई : प्रध्यक्त सहोवय, मैं
 भी भी मधु किला के महिता के महिता के मिला के मातहन पायट झाफ झाईर उठा रहे हैं।

Mr. Speaker: If so many hon. Members are talking at the same time, at becomes difficult I have allowed the Law Minister to raise the point of order. Let us hear him

भी मधु लिन वे मैं यह जानना चाहता हू कि किस नियम के मानहन यह ग्राकीय कर रहे हैं?

Mr. Speaker: I think he is capable of pointing out the rule also. Let us hear him. His objection is that the letter should not be allowed to be read out.

Shri Govinda Menon: What I was submitting was there is a pending case and anything which will prejudice the proper trial of a pending case is something which you, Sir, should not allow to be raised on the floor of this House. That is the sub judice rule. It becomes sub judice this way. read out on the previous occasion also. An examination will show that this is an attempt to prejudice the American court, and the court here later on, ultimately, against the prosecution, building up the defence. As I said the other day, Dr. Lohia, who appears to be very anxious to see that extradition is expedited, is really, without his knowing it, becoming an agent in the hands of the Tejas. Sir, I have written to you in the morning with

respect to private correspondence of this kind. In the other Mouse, the Chairman had occasion to give a ruling ...

Mr Speaker: That is a different case.

काः मधु सिमयं वह हमारे ऊपर वधनकारक नहीं है।

Shri Govinda Menen: I do not say that it is binding on this House. But the reasoning there is binding on us because. etter all, it was done in another chamber of Parliament in Delhi. Sir, I submit that you should a void references being made to anything which will affect the trial of this case. After all, the discussion sought for under rule 198 is on the statement made by the Minister of Shipping on the previous occasion. Any reference to anything outside that, particularly to private correspondence between the accused party and any member of this House is something which should be avoided. That is the point of order? . . . (Interuptions)

Shri Jyetirmoy Basu: Under sumitar circumstances. Shri Bimal Kanti Ghosh's case, when it was sub judice, when two cases were pending in a law court in Bengal, allegations were made by the Home Minister and things were said here which should not have been said, and, Sir, you allowed them So, what right has he got now to raise this point of order . (Interruptions)

श्री शक्तिमूचण बाजपेयी वह श्रानरेबल मेस्बर वे इस हाउस के। यह तो एक्यूच्ड है

Mr. Speaker: I would request hon. Members to address me If they address among themselves, I will become a helpless spectator

बी शशिमूचच बाजनेवी: मध्यल महोवय मैं यह कहना चाहता हूं कि जो इस देश का मुख्तिन हैं जो इस देश को छोचा देशर बाहर चला नया जिसके पीछे हिन्द्श्तान की पुलिन लगी हुई हैं इस मुख्यिम की यहां बकास्मर महीं करने दी जायती। यी उनकी बकासर बहां महीं कर सकते।

.

Mr. Speaker: On the point valued by the Law Minister have you anything to say before I give my opinion about it?

हा॰ राम मनेहर लोहिया : अध्यक्ष महोदय, एक तो आप इसका ध्यान रिखामा कि काकी समय ऐसे व्यवस्था इत्यादि के मामलों में खर्च होगा, इसलिए बहुस के लिए काकी समय शाप को रखना पढेगा।

स्त्र जो मंत्री महोदय ने पहले बयान दिया था उसका सद्धा 8 साप निकालिये, को मंत्री महोदय राव साहब ने पिछली बार बयान दिया था। सफा 8 में लिखा हुमा है:

"Shri T. N. Kaul did not meet Mr. or Mrs. Teja in London in September, 1966 and had no occasion to give them any advice."

यह मंत्रो महोदय कह रहे हैं। उसी सम्बबंध में मैं बोल रहा था। तो मत्रो महोदय अपने बयान में त्रो बात कह सकते हैं बह तो ति कुल स्पष्ट है कि उसके सम्बबंध में मैं बात कह ही सकता हूं। इमलिए यह तो बिलकुल ही अपनी खगह पर ठीक है।

इसके मलावा मैं कुछ भीर बात कहना बाहता हूं। हर बार न्यायाधीनता, विवास-धीनता को बात कह दो जाती है। जो मामना इस समय विचाराधीन है वह केवल यह है कि क्या भी तेजा भीर उनकी परनी ने देश को भीर जयन्त्री मिनिंग कमानो को कई तरह के धीं विये हैं, जानी दस्तखा करके, कमीजन का काया भार कर के, कम्पनी की तर् से जहाज खराद कर के, और उसके ऊगर कपस्म कना, करहेजाटर के ऊगर काया बना कर के, इस तरह जो घवालत के सामने प्रकृत है बाहे अमेरिकी चाहे मारतीय यह तेजा जी और उनकी पत्नी की घोड़ेशकी जानताजी खानी वस्तजत हरयादि का मामना है। केवल इतना ही मामना है। यह अपन विसक्ता

विवाराधीन नहीं है कि तेजा भीर उनकी भेटरी का इस सरकार के मंत्रियों और इस प्रेरकार की नौकरशाही से क्या क्या सम्बन्ध रहे हैं और उस संबंध को अगर यहां पर पंद कर दिया जाता है तो मुझे इस बात का हर है कि जिस तरह से यह मामला पिछ ने कई सालों से दबता श्रीर छिनता चला भाया है उसी तरह से भागे भी दबता भीर किन्ता चना जायगा । यह मामना विल हुल विचाराधीन नहीं है कि श्री तेजा का श्री भोरारजी ग्रयंत्रा प्रधान मंत्री ग्रयंत्रा श्री राव प्रयुवा श्री कील से कोई सबंब थे या नहीं, मिने या नहीं, सलाह उन्होंने स्यादी या नहीं दी भीर ग्रमेरिका की ग्रदालत किन किन भातों पर हंसेगी वह तो बहस में बात प्रापे प्राजायगी जो कि सबम्ब प्रापके लिये पेहत सोचने लायक है कि इस सरकार को पाप मामी से दूहत्त कर दें बरना यह मामला पैमेरिका में हमारो हंसा उड़ान वाला हो भाषगा। अब रह जाता है सवाल इनका कि में लोग दोवी हैं। ठीक दें, यह दोवी हैं। भीर मेरा भी दिमाग इसी तरफ जाता है कि र्नेन्होंने दोद किये हैं। लेकिन मेरे दिमाग में **५क और अंश** है कि इनके दोश के माथ मा**व** भीर भी बोबी हैं, इनके साझीदार हैं। जैसे रैन्होंने अपने देश को और कम्पना को लुझ है जालवाजी करके, उस दोव में इन सरकार के लोगों ने मी, मंत्रियों ने मीर नौकरशाहों ने हिस्सा लिया है। तो इस संबद् के नामने भी बात मा रही है वह यह नहीं है कि धर्म तेजा रीषी हैं या नहीं । उससे मुझे को स्वा मजलर प्या है। बल्कि मूल की मतलब इस बात पे है कि कहीं ऐता नहीं कि एक दोशों की ती. पिकड़ तें भीर दूतरा दोवो हाय खुड़ाकर भाग भाय । मैं बाहता है कि जब पकड़े जायें तो कीतों दोवी पकड़े जायं और हर हालत में ^रपाय का यह पहला सिद्धांत है कि जब कड़ीं ' कीई बोबी हो तो उसकी बात सुनी । जो ं विक्षे पर सटकाया जाने वासा है सद-सवर ही बात सुनी । यह तो फासी बाने नानसे

नहीं हैं। यह मामले तो कुछ चीर हैं। इसलिए को भा प्रश्न उठाये गये हैं वह कही किसी प्रदालत क सामन हैं नहीं । वह केवल ससर्व के सामने हैं। वह भारत सरकार के राजकीय, भाषिक भीर व्यापारा जावन स सम्बन्ध रखना है। उस सम्बन्ध म नया प्या बातें हुई हैं पिछने दा साल म मोर म्राप मुझ का मौका वगे तो बहुत ही दरनाक किस्सा सामने अवगा । इतालर में चाहुगा वि माप इस बहुम को बिना किसा व्यव्हान क चलने दे।

Mr Speaker The point is clear There is nothing much for me to say If some points are raised in the Minister's statement if there is proof to contradict them, naturally they will have to make mention of it. About the letters I do not know what the letters contain and how they affect the court and all that Therefore I am not able to say in advance whether they refer to matters that are sub judice

I would suggest to Dr Lohia that he may, if he wants to contradict any statement, do that About the etters, I would suggest let the letters be handed over to me The rule is that before they are placed on the Table of the House, they are handed over to the Speaker so that the Speaker could study them and the Minister could satisfy the Speaker that they pertain to the case Therefore I suggest that these letters need not be read tan make a speech or make points per taining to this Let the letters be tanded over to me and I will see whether they actually belong to the case or not. I cannot say off-hand what the letters are, what the contents of the letters are, and all that I will tonsult the Law Minister also and Dr Lohia could also help me If permissible, naturally I will have no objec-Hon to permitting them to be laid on the Table of the House

Shri Surendranath Dwivedy (Kendrauera): Will he quote any portluns of the letters?

Mr. Speaker: Not now.

Shri Surendranath Dwivery: What you suggest is that if he wants to place them on the Table of the House. then, of course, hand them over to you and you, Sir, will study and decide whether it is a valid document to be accepted by you or not But for the purpose of this discussion, he wants to quote some portions of the letters which may not be a sub ndice matter

Mr. Speaker. Whatever Dr Rao has vaid in his statement are the facts, it is not about the case or anything of that sort Without touching the case. if he can point out something, he can do so But the actual correspondence should be given to the Speaker so that he can satisfy himself I will consult the Law Minister also and then decide which are to be placed and which are not to be placed on the Table of the House If there is anything pertaining to the statement of Dr Rao, if there is anything to contradict he can certainly do it.

Shri Tenneti Viswanatham (Visakna. patnam) You were pleased to say that you will consult the Law Minister also In this connection, I suggest that the Chair should have its own independent parliamentary counsel.

Mr. Speaker: I will consult Dr Lobia and also the Law Minister After all, the Law Minister belongs to all of us.

Shri Govinda Menon: Sir, I want to make one or two points here Dr Lohia was saying that not only the Tejas but others also are to be coaccused in this matter I respectfully submit to you whether on the forum of Parliament we are going to debate the question whether all the accused in the matter have been challaned and whether others have to be challened?

With respect to the other matter siso. whether he met somebody, etc., I respectfully submit that this is a perilamentary debate and there is a prospect-

TERLINGS THE

[Shri Govinda Menon]

tion pending, certain persons are arraigned as accused parties in prosecution, and to say on the forum of Parliament that these two 'A' and 'B' alone should not be prosecuted and that others also should come in something which is not to be raised here. That will be sub judice and that will be attacking the bona fides of the prosecution. If the statement is made by the Minister and the statement is whether some officer met or did not meet Mrs. Teja in London, or not are we going to take evidence in the matter here? We are here concerned with the statement made by the Shipping Minister and the point raised by Dr. Lohia as to whether the extradition proceedings are being proceeded with all vigilance, I submit, would be sub judice and may amount to what is contemplated by way of defence in the criminal case. You know, in criminal cases, all sorts of things will be helpful to the defence. If it is sought to be made out that the prosecution has not been fair to the Tejas, etc., that is something which will affect the course of the prosecution both in America and here.

Mr. Speaker: I would like to understand this from the Law Minister. A statement has been made here by the hon. Minister and I am sure that the hon. Minister has not said anything here which will prejudice the case because he knows the details of the case, what is happening in America and what is happening in India. If somebody is to say that a point made in the statement, and not about the case, is not correct, should he not be allowed to say that? If somebody says that what is contained in the Minister's statement is not correct, as he was pointing out about the request of the Enforcement Directorate and about something else also, should he not mention at least that much, apart from the other things? I will allow him only to that extent. We are discussing the statement of the Minister and if somebody points out to the Minister

that what is stated there is not hundred per cent correct, to that extent at least, should we not allow it? Because none of us know what is happening in America, at what stage the case is, what are the charges, etc. About the letters. I have said that they may be given to the Speaker.

Now I would request Dr. Lohia toproceed cautiously.

Shri Govinda Menon: The Minister has made a statement, but contradiction is that respect is not to be made by private....

श्री मधु लिमय: ग्ररे फिर खड़े हो गये ? बैड जाइये, बहत हद हो गई।

Shri Govinda Menon:is not to be made by private correspondence between one of the accused parties and a Member, however exalted he There should not be any contradiction by a private letter from one of the affected parties. That is my submission. (Interruptions).

र्श्वः शक्ति भूषण बाजपेर्यः जो पत्र ग्राप के सामने रक्खा जा रहा है वह मै ग्राप को बतलाना चाहता हूं ग्रौर यह पिछली बार भी मैंने इस सदन में कहा था कि वहां मिसिज धर्मतेजा के दस्तखत नहीं हैं ग्रौर जब तक ग्राप वैरिफ़ाई न कर लें तब तक को आर्थैंटिक मानने का कोई हक नहीं है (व्यवधान)

Shri Randhir Singh (Rohtak): On a point of order. This is something very important. I should be allowed to raise it.

श्री मध लिमये: यह काहे पर बोल रहे मझे सख्त एतराजा है। मैं इस तरह से उन्हें बीच में बोलने नहीं दंगा।

श्री रणधीर सिंह: ग्ररे भाई परेशान क्यों हो गये ? अध्यक्ष महोदय, मेरा प्वाएंट ग्राफ़ ग्रार्डर है।

Mr. Speaker: All right. Just one ininute.

Shri Randhir Singh: I will take at least three or four minutes. (Interruptions).

Mr. Speaker: Order, order. No, no.

Shri Randhir Singh: I have a right, Sir. My right should be protected. (Interruptions).

श्रो मध लम्पे: मेरा प्वाएंट ग्रौफ़ ग्रार्डर है...

Mr. Speaker: All the hon, members may please sit down.

Wherever there is a doubt, I am myself requesting the Law Minister to clarify that. Why should members get agitated on that? (Interruptions). It is not as though I presume that I know everything; I am trying to learn from the Law Minister on behalf of the Congress Party, on behalf of the Government, and on behalf of the House. The Law Minister is there and I am myself requesting him to clarify. I have pointed out to him this thing and have asked him as to what should I do if this happens; here is the statement and if that statement is contradicted somewhere, what am I to do and all that. I am trying to learn. I do not understand why the members are getting agitated. If they do not want a discussion on this that is a different matter. The ruling Party has the majority and they can defeat it and all that. So, may I request all the members to be orderly? My difficulty is that the more they raise these things, the more it is getting delayed. They should know that by all these things they are not helping the debate. After all, the Congress Party has also got some speakers here and I will certainly allow one or two of them to speak.

Shri Randhir Singh: Let me say this....

Mr. Speaker: I am on my legs. His name is also here.

Shri Randhir Singh: Allow be to speak, Sir,

Mr. Speaker: Shri Randhir Singh's name is also there in the list. I shall call him afterwards and he can also speak. He can certainly make whatever legal points he wants to make as a senior lawyer. I have no objection to calling him because his name is also

Now, may I seek the co-operation of all to permit me to proceed with the debate. Let not hon. Members talk across the tables because that is not going to help them.

Shri Randhir Singh may get ready with points and be prepared to speak on them when I call him.

श्री रणधीर सिंह: मैं तो आपका टाईम बचा रहा हं, ग्रौर कोई बात नहीं है।

The Deputy Minister and Minister of Finance (Shri Morarji Desal): He is unnessarily wasting the time of tha-House.

Mr. Speaker: Now, Dr. Ram Monohar Lohia. I hope he will remember that the letters need not be read out but they may be handed over to me.

डां० राम मनोहर लोहिया : ग्रध्यक्ष महोदय, मंत्री महोदय ने ग्रपने ब्यान में जो कहा था उस सम्बन्ध में अगर कोई उद्धरण उचित होता है और ग्राप मझे उस को सुनाने देते हैं तो मैं सुनाये देता हं, वर्ना मैं ग्रपनी तरफ से कहे देता हं। वह तो एक ही बात है। मंत्री महोदय ने कहा कि श्री विलोकी कौल थी या थीमती दोनों तेजाओं से लन्दन में सितम्बर, 1966 में मिले नहीं ग्रौर उन्हें किसी तरह की सलाह नहीं दी। इस सम्बन्ध में श्रीमती तेजा का कहना है कि:

Let me confirm the meeting bear ween Mr. T. N. Kaul and me in London in early September, 1966 during which he had advised us to stay out of India....

Shri M. Y. Saleem (Nalgonda): What is the use of having raised the point of order earlier? The hon. Minister had also raised a point of order....

Mr. Speaker: I have asked him to read wherever it is relevant to the point made by the hon. Minister. I have not permitted him to read the whole of it. He will read out only that portion which is relevant to the point dealt with in the hon. Minister's statement.

Shri M. Y. Saleem: But he is reading out from the letter again....

Mr. Speaker: Probably the hon. Member did not hear me earlier. The hon. Law Minister had raised the point earlier. I had said that the hon. Member could point out only those things which pertained to the points made in the statement and should not read out the whole correspondence. If the hon. Member wants to contradict what has been stated by the hon Minister in his statement, certainly he can contradict it. Now, will the hon. Member kind!y resume his seat? I have heard the Law Minister and I have said that the letters ought not to be placed on the Table but wherever the statement contains anything the hon. Member has also a right to reply to it and say that such and such a point is not correct, and only pertaining to that point, he can refer to the letter

Shri N. K. P. Salve (Betul): He is reading out from the letter.

ता दान चनोत्र चीहियाः में भी व्यवस्था के प्रकापर बोलनः चाहना हूं।

Shri N. K. P. Salve: On a point of order. You had already given a ruling that the letter sought to be referred to should not be referred to. Are you going back upon that ruling? If you are not going back upon that ruling, then he cannot read out from the letter as he is doing now.

Mr. Speaker: Let him sit down now.

डा० महोदय आप समझ सकते हैं कि में व्यवस्था के प्रकाप रही बोल रहा हूं जिस में कोई मुझे टोके नहीं । तो यह बिल्कुल साफ कहना है कि चुनाव तक वह हिन्दुस्तान में न आये। और इस के साथ साथ यह भी कहा है कि:

"I do not see any earthly reason why he would deny seeing me since there was a witness to the meeting."

मब विटनेस भी है। क्योंकि में ने पहले ही पूछ लिया या यहां लोग कहेंगे कि ऐसी कोई कार्रवाई हुई नहीं, इस लिये झा खद वह बतला रहे हैं कि भीर भी कोई भादमी था, उस के सामने उन्होंने यह सलाह दी थी कि जातक चुनाव खत्म न हो जायेता तक हिन्द्स्तान ने वापस न बाघो । मंत्री महोदय का कहना है कि श्री कौल ने ऐसी कोई सलाह नही दी थी। लेकिन यह बहुत ही महत्व का सवाल हो जाता है कि जुनाव तक वयों न इन दोनों को धाने दिया जाये. भगरयह बात सही है। धगर यह बात गलत है भीर तेजालोग इस बात को कह रहे हैं भपने भाप को बचाने के लिये तो कोई सवास रह ही नहीं जाता है। ब्रेकिन अगर यह बता सही है कि सरकार की तरफ से उन को हिन्दस्तान के बाहर रक्षा गया चुनाव तक, भीर भगर में सरकार के अपने व्यानों, कामों और त.पिशें से राश्ति कर वुं भाष के सामने कि बिम्क्ष न रह बात सही है, तब तो शाप जानेने कि व्ह मामला बढ़ा ही गहरा है, क्वोंकि काप देखेंने कि है क्रुंद मंत्री महीवयं ने अपने बनान में बतलाबा है

श्रव में मंत्री महोदय का वयान पढ रहा हूं। अध्यक्ष महोदय, में किसी का खत नहीं पढ़ रहा हूं। मंत्री माबे राव साहव:

"After all the requisite materials had been collected in this matter, the Central Bureau of Investigation filed a charge-sheet"—

Mind you, when?-

"on the 28th February 1987 in the Court of the Sub-Divisional Magistrate New Delhi ."

यह पाचवे सफे ना भ्राखिरी पराहै।

याः चुनावः । सःम हुए, ग्रस्यकः महोदय^२

श्रीमञ्जलिमवे नव मतदान 21 फावरीको खत्म हुन्नाया।

डा॰ राम भनाहर लेहिया बोटिंग 21 फरवरी को खत्म हुई थी। तो उन को सारे मामले की तहकीकात करने मं, सारी मामग्री इहिट्ठी करने ने उतने ही दिन लगे जितने चुनाव सत्म करने ने लगन जरूरी थे, ग्रीर जैसे ही चुनाव खत्म हुए उस ने चार, छ., सात दिनों के अन्दर वह मामला उन्होने भदालत में क्या । इस सम्बन्ध ने एक बड़ी विचित्र बात भीर भाती है कि एक तरफ सरकार का एक भंग इन तेजा सोवों से कहता है कि तुम अपनी मर्जी से हिन्दुस्तान में चले आधी भीर दूसरा भग कहता है कि नही, हम तुम को भपनी इच्छा से वापस नहीं भाने बेंद्रै। तुम को हम जबर्दस्ती मार्येगै। यह भी एक बंडी विचित्र चीज इस नें हुई है क्योंकि एक खतु माननीय प्रपप्रधान मंत्री जी का बया या तेजा साइव के पास जिस में उन्होंने कहा या यह श्री मोरारणी देहाई का वृत है, इस मे से तो पड़ने में कोई हुई तहै नहीं। मा प्राप्तेल 24, 1967 की वास है;

"You have asked whether we do not have faith in the US courts of justice. If the cause of action has arisen in India, there is no question of seeking remedies in other countries. You should have no apprehension about the judiciary in India. It would be much better if you come to India voluntarily and assist in the completion of the inquiries."

यह 24 मर्जन, 1667 का खन है। इसी के साथ अन मैं आप को मरकार का हो एक खन, उनका नहीं, मरकार का एवा खन पढ़ कर सुनाता हूं जो कि एक ज्वायट में बेट्रों, मिनिस्ट्री माफ ट्राप्टोर्ट एव्ट फिरिया ने लिखा है। वह 22-0 97 का इनका है 24 मर्जन, 1667 सा।

"I am to acknowledge the receipt of your letter dated 24th May, 1967, addressed to Prof. V. K. R. V. Rao, Minister of Transport and Shipping... and to say that since the Government of India have instituted extradition proceedings against Dr. and Mrs. Teja, the question of your being allowed to voluntarily return to India now does not arise".

आलूम होता है कि वो मरकारे हैं। एक तो प्रवान मती की ग्रीर दूपरी उपप्रवान मंत्री की। उपप्रवान मती चाहने ये कि बह ग्रपनी इच्छा से यहां चने आये नाकि सारे भामलें को तहकीकात हो आये ग्रीर ओ कुछ भी चार्रवा करनी हो यहा कर ली जाय। इस सम्बन्ध , मुझे एक बात ग्रीर कहनी है कि शुरू ने ज मामना तेजा के बिलाफ किया गया चा वह नि मेन न यानी फीजवारी कार्यवाई का चा।

Mr. Speaker: Use the English word also in such cases.

डा॰ राम मनीहर लीहिया : मैं नाहंता हू कि यहां तक हो सके बुनिदा रक्की जाये मामि की क्षेत्रिकता एक धेर्णको चीच चमर होती है क्योंकि धमले जावद कुछ मम की गृजिता भी धी धीये।

सो यह फीजदारों का मत्मला हो रहा बा, और फीजदारी के साथ नाथ एक मिविल मामला भी चल रहा था। वह मामला ऐसा मही या कि समझाका की सदासन में पहले मही बल रहा था। पहले से बहा बल रहा था, बैकिन फिर भी श्रा मोरारजा देसाई ने कहा कि वह मामले जो उन्होंने समरीका में बला रकी से उनको से छोड छाह दे, यहा चले आये और सब देखा दाखाले । और उम खत का समर पहता है तेजा लोगों के ऊपर । माखिर यह तो किया होशा कि सब चीज मोच विचार कर के भाषना फैसला किया हीगा। फिर जब उस बात का असर पडता है तब इस सरकार के दूसरे भग का बात अला जाना है कि नहीं हम नम्हे भएनो मर्जी ने महा भाने देगे, तुम्हे हम जबर्दस्ती नेकर मार्थेगे । मन माप ही बतलाइये कि क्षत श्रवरीका का श्रवासन के सामने यह दोनी धन जार्येंगे तब इसके नतीले क्या निक-सेवे? बास्तव में मामला बडा खतरनाक है । बतरनाक यह है---प्रध्यक्ष महोदय, मुझ भौका दीजिये कि मैं भपना तरक में एक बात धापको बतलाद।

"... the fifth largest non-public sector company in India, with the expectation that the company's books would reveal transactions involving Mrs Indira Gandhi."

Mr. Speaker: That has nothing to do with this.

डा॰ राम मनोहर लोहिया यह बहुत अस्ति है। भन्न मैं अपना मग्फ में बाल रहा हु।

Shri Gevinda Menon: On a point of order, Your ruling was that with respect to apeculic allegations or statements in the Shipping Minister's Matement, if a contradiction is required and is contained in the letter, that sentence may be referred to.

Mr. Speaker: Please do not read.

Shri Govinda Menon: I wonder to what matter this is a contradiction. Let it not go on record.

Mr. Speaker: Please conclude.

का॰ राम भनोहर लॉहिया मैं खन वर्षेग्ह कुछ नहीं पढ़ ग्हा हू। मैं व्यवस्था का प्रश्न उठा कर ग्रंपनो राय दे रहा ह।

Mr. Speaker: Even then I gave you 15 minutes. There are so many of them to speak

डा॰ राम मनोहर लोहिया बहुत ममय इन लोगों ने व्यवस्था का प्रम्न उठा कर ले लिया। प्रध्यक्ष महोदय, वर्ष्ट जगह उन्होंने प्रपने बयान में जो लिखा है वह उतला रहा ह ।

Mr Speaker: Please do not

हाउ राज ज्ञारह लोहिया
"Details of persons entertained
by Dr Teja during his stay are
not available with the Government, but it is certain that no
officials of this ministry were entertained by Dr Teja.

यह मारे उनके भ्रपने वयान है। भ्रीर यहां भी है कि

"We are not aware that any warrants for the arrest of Dr Teja was issued on . "

बह जो नरीका होता है एक लिखने लिखान का। जब बह लिख रहे है बार बार, और मर-कार का, नीकरणाहा का अथवा मन्त्रियों का दोना नेताआ का नरफ में कोई भी अभि-नन्दन स्वामन समारोह नहीं हुआ, तब मुख हक मिन जाता है आपके हो कैमले के मृताबिक कि सैं इस को पढ़ कर सुनाक। नेकिन मैं पढ़ भी नहीं रहा हूं। सैंखानों आप को अमनी रास् बतला रहा हूं।

of Dr. Dharma 14606 Teja (Dis.)

"Triloki Kaul certainly was apprehensive that such transactions if they existed and could be verified would injure Mrs. Gandhi's chances in the general elections. On the other hand, if the company were taken over with Dr. Nagendra Singh and C. P. Srivastava in command, all such evidence could be suppressed."

Mr. Speaker: This is what one party, the accused party says.

डा० राम मनोहर लोहिया : नहीं, यह में कह रहा हूं।

श्र: मव लिमवे : अध्यक्ष महोदय, यह तर्क कर रहे हैं।

Shri Govinda Menon: In continuation of my point of order, this is exactly what I said, that none of these things should go on record.

श्री मधु लिम ये : वह तर्क के श्राधार पर कह रहे हैं। ग्राप तर्क को काटिये।

Shri Govinda Menon: Don't raise your voice like that.

Mr. Speaker: The point is these points which they are saying are said on the floor of the House, it is their case.

डा० राम मनोहर लोहिया : अध्यक्ष महोदय, में अपना राय दे रहा हं।

Mr. Speaker: This point is raised by them in a case in America or somewhere. By our supporting that, we will be strengthening their case. Therefore, may I request you to slip over that. You have read out the Deputy Prime Minister's letter. Nobody can take objection. You have read out our Government's letter. There also there can be no objection, because they are Government documents. You should not strengthen the point of view expressed by them, by the other party. Please conclude now.

Shri Govinda Menon: The Tejas are building up a case.

Mr. Speaker: I have objected to it.

Shri Govinda Menon: It should not go on record.

डा० राम मनोहर लोहिया : ग्रगर ग्राप समझते हैं कि मैं खत में से पढ़ रहा हूं, तो मैं ग्रब खत में से नहीं पढ़ रहा है। ग्राप समझिये कि मैंने अपना भाषग तैयार किया है और भाषण के कुछ ग्रंशों को मैंने लिख लिया है।

As a matter of fact Triloki Kaul has said that instructions had been sent to change the officers and destroy anything relating to the Prime Minister. He is certain about one person who knew of any dealings between Tejas . . . (Interruptions).

Shri Muthyal Rao (Nagarkurnool): Sir, he is continuing to read from their defence, from that letter.

श्री मध लिमये : यह कैसे मालम हम्रा है वह अपनी जिम्मेदारी पर कह रहे हैं।

Mr. Speaker: He says that it is his own speech and not any letter. Dr. Lohia should conclude now.

Shri M. Y. Saleem: It tantamounts to bypassing your ruling.

डा० राम मनोहर लोहिया : यह बात साफ हो गई। मामला साफ है। मैं यह फाइल ग्राप के पास भेज रहा हं ताकि ग्रच्छी तरह से पहंच जाये।

Shri Muthyal Rao: He makes speeches only in Hindi. It is not his speech.

डा० राम मनोहर लोहिया : खैर कहने के लिये तो मेरे पास बहुत है लेकिन मैं खुद भी एक दबा हम्राम्मदमी हं। कहने की तो इतना था कि बोस वर्ष बाद ग्रगर सारे मामलों JULY 25, 1967

डा० राम मनोहर लोहिया]

का निचोड निकाला जाय तो एक लाजवाब नियोड निकलेमा, इसमें कोई शक नहीं । बास तौर से जो यह तेजा वाला मामला है इसमें मैं भाप से भविष्यवाणी किये देता ह कि हो सकता है कि मुझे इस्तेमाल किया जा रहा हो इमलिये कि तेजा ध्रपने मामले को दुनिया के सामने भ्रच्छी शक्ल मे रख पाये। लेकिन मैं भी कोई इतना बच्च नही हु। मैं भी जानता ह कि अगर मुझ को किसी तरह मे इन तेजा लोगो के पिछ ने बीस वर्षों के कूकमी, पापो भीर देश की लूट को साबित करने का मौका मिल जायंगा, तो मैं जरूर उसरा इस्ते-माल करूगा । मैं चाहुगा कि हिन्दुस्तान के नौकरशाह ग्रीर हिन्दुस्तान के मन्त्री मेरा बाक्य सून ले, क्योंकि विधि मन्त्री ने कहा बा कि वह उनको भ्रदालत मे ले जाना चाहते हैं, तो भदालत में मामले को ले जाने का फायदा नहीं । भाप जानते हैं कि ग्रदालत के कटबरे में मन्त्रियो को नही खडा किया जा सकता। जहा तक मन्द्री लोगो का मामला है यह दोषी नहीं कहे जा सकते हैं। जहात : विधि मन्त्री, प्रधान मन्त्री भीर दूमरे मन्त्रियो का मामला है, यह तो जब सरकार बदलेगी, भीर वह सरकार भी मामुली नहीं, कोई शक्तिशाली सरकार होगी, तब इन लोगा को ग्रदालत के कटघरे में जाकर खड़ा करेगा, तब जाकर (ब्यवद्य न)

भा रमगर सिंह (रोहतन) महोदय, यह डा० तेजा इतना बदनाम भादमी है कि इस हाउम जैसे मानदार फोरम में प्रगर उसके बाबत डिस्कशन हा तो यह इस हाउस की तौहान है, भीर यह डिस्कनन भी ऐसा भादमा लाता है, ऐसा लाडर लाता है, जिसको में इज्जत करता हू । यह डा० लोहिया की भातीहान है कि तेजा का नाम उनके मुह पर बाता है।

मैं एक कोज पहले कहना चाहता हू कि ब्रध्यक्ष बहोदय, मैं भाषका एहतरान करता इ, जब भी बाप कहते हैं, मैं बैठ जाता हु, भीर

मुझे बर है अपने बिप्टी प्राइन मिनिस्टर न, अपने विहुप का और अपने लीडरो का । वेरी भावाज कई दफे पार्टी डिसिप्लिन मे दब जाती है, मैं उठ नहीं पाता । लेकिन जो बात मेरी ममझ में नहीं मानी, वह यह है कि डा॰ तेजा भ्रपने लिये इस हाउस के ध्रू एविडेस फ्रिएट कर रहे है। यह एक फैक्ट है जिसका कोई जवाब मेरे दोस्त वे पास

वह भादमी जब द्रिब्यूनल के सामने भाएगा, जब यहा आएगा या दूसरी जगह आएगा तो उसकी बडी भ्रकड होगी, वह एक बात कहेगा निर्मेता एक जबरंस्त प्रादमी हु। मेरा मामला एक मेम्बर की मार्फत पालिमेट मे उठ चुका है, उसका जिक्र हो चुका है। डा॰ लोहिया एक प्रच्छे प्रादमी हैं, भली बात भी करते है। लेकिन उनको मालूम होना चाहिये कि उनको डिफेंस विटनैस नम्बर एक पेश करेगा ग्रीर डा॰ लोहिया ख्वाम ख्वाह पेश हो कर इस हाउस की भी एक तरह से बद-हरमती करेगे। यह मामला सबजुडिस है। इसकी हाउस के सामने पेश नही किया जाना चाहिए था। ऐसी बात नहीं है कि यह जबानी जमा खर्च की बात हो। लेकिन 352 दफा में बिल्कुल साफ इसके बारे में लिखा हब्रा है कि कोई भी मामला, 35 (2) मे जो मामला नैहिंग है और उस मामने मे फस्टं इनफार्मेशन रिपोटं लाच हो चुकी है भौर उसमे जिस किसी भादमी का नाम लिखा हमा है तो वह मुल्जिम की फेहरिस्त मे ब्राजाता है भौर उसके बाद वह भादमी कोई बात करता है तो बतौर पेशबन्दी के करता है। इस बीज को ट्रैशरी बैंचिज की तरफ से म्रापके नोटिस मे लाया जा चुका है भीर 1956 की इसके बारे में सुप्रीम कोर्ट की कॉलग भी है भीर यही नहीं बल्कि मुक्तलिफ हाई कार्टस की भी स्पेंसरब हैं, हरियाचा हाई कोटं की है, दिल्ली हाई कोटं की है। में समझता हु कि यह सब मसाला डिफेंस के लिए तैयार हो रहा है,।

में आपके नोटिस में यह लाना चाहता हं कि इस नामले को सदन के सामने अगर डा॰ लोहिया न लाते तो बड़ा ग्रच्छा था। लेकिन चंकि ग्रव वह इस चीज को ले ग्राये हैं ग्रीर हाउस के वक्कार को भी धक्का लगा है तो मैं अब कहना चाहता हं कि कोई भी डाकमेंट या कोई भी रिकार्ड हाउस की टेबल पर किसी मेम्बर की मार्फत न रखने दिया जाये और न ही एक्यज्ड के बैनीफिट के लिए उसको इस्तेमाल करने की इजाजत दी जाए। इसके बारे में रूल है लेकिन मझे उसका पता नहीं है।। कोई भी यहां की स्पीच या रिकार्ड या टेबल पर रखा गया कागज ऐसा नहीं होना चाहिए जिसका मिसयज हो और कोशिश होनी चाहिये कि ां का रिकाडिंग, यहा का जो डिनकशन है जह जो ज्यहिशल ग्राफिसर है, जो प्रिजाडिंग ब्राफिसर है, उसकी इनपलएंस न कर सके ताकि वह प्रिजाइडिंग स्नाफिसर अनफटर्ड अपना साइंड उसमें दे सके।

Mr. Speaker: Now, there are a number of Members who want to speak. At least a dozen of them are there. I wonder how we shall proceed now. If there is no objection, I can give chance to one or two, and then request the Minister to reply.

Shri Govinda Menon: I would like to say a few words about the merits of the matter.

श्री मबु लिम्बे: स्व की पांच पाच मि स दी जिये।

Mr. Speaker: I have got names of 12 Members with me. Even if I give five minutes to each of them, it would take an hour more. I wonder if the House is prepared to sit till 8. P.M. The main case has been made out by Dr. Lohia. I can understand that one or two Members may be permitted to speak. Naturally, we would like to hear the Government also. Surendranath Dwivedy.

Shri Surendranath Dwivedy (Kendrapara): I will not take much time as this matter has been discussed in this House many times before. About the sincerity of the Government, I very much doubt, because from the facts that we have before us, I doubt very much whether they are sincere in bringing Dr. Teja to book. The statement itself says .-- I may read out only a portion of it-

"It is in the above circumstances that neither the Central Bureau of Investigation nor the Directorate of Enforcement could prevent the departure of Dr. Teja either on may 10 or on June 3, 1966".

He has described—the Minister—in his statement; how, although there are materials available with the Government in different departments, there was no sufficient evidence before them to arrest him. That is all what he says. He says that the material was not sufficient to start a criminal case; that means there was sufficient incriminatory material about the activities of Dr. Teja. The question is, one cannot say that till June 3, they had nothing in their possession and they allowed that person to leave this country. He tells us in the statement that an ordinance was issued on the 10th June to take over the management of the company. But I would like to know whether it is not a fact; on the 6th June, the Government passed orders to take over the company; on the 10th June, a notification was issued; it was taken over. On the 6th June, the order was passed. Then, necessarily, they had sufficient material before them-it may not be sufficient to start a criminal case—but to prevent this man either under the Preventive Detention Act or the Defence of India Rules; under these measures, they should have prevented this person from leaving this country. That has not been done, fully well knowing that he has come here, met officials and discussed with them. There is no denying the fact that when he was in the Intercontinental Hotel in May and June, he had contacted not only officers, emissaries of some ministers also. A [Shri Surendranath Dwivedy]

Repatriation

minister had run with his file to him. During the days he was staying here, is it not a fact that a Minister of State went to the Home Minister, appealing to him that nothing should be done and somehow or other this man should leave the country? This is a fact which has to be denied or Government should come forward with a statement saying that it is not true.

Secondly, I would like to know whether there was some officer in the Prime Minister's Secretariat-I mean the late Prime Minister-Jawaharlal Nehru-who was appointed by this company on a fabulous salary and after this company was taken over, that person today happens to be P.A. or Confidential Secretary or is attached to some Cabinet Minister or not. If they say that there is no connection, I would like the minister to deny that there was a person in the Prime Minister's secretariat who was appointed by Dr. Teja in the Jayanti Shipping Company and after the company was taken over, he has left the company and is now employed with a Cabinet Minister.

Shri Madhu Limaye rose-

Mr. Speaker: Your leader has just spoken. If at all, I have to call somebody from some other party.

श्री मध लिभगे: ग्राप तो जानते हैं कि कितनी मेहनत करके पचासों का जात मैंने रखे हैं। मैं नहीं ब लंगा इस मामले में तो कौन बोलेगा?

Shri Govinda Menon: On the facts of the case, the Shipping Minister will speak. I would like to say something regarding one or two points of law. The subject-matter of the discussion is whether genuine interest exists the part of the Government or not in the matter of extradition of Dr. Dharma Teja. Extradition itself is a very difficult matter. It is a matter of inter-

national law and the foreign court should be satisfied that the parties will get a fair trial on being extradited to India. I am sure every section of the House, including Dr. Lohia, is anxious to see that the extradition proceedings are completed and the parties are brought to India for standing their trial. If extradition is difficult, it has been rendered more difficult by this debate on the floor of this House. (Interruptions). Derisive laughter will not detract from the importance of the points I am raising. It is for that reason that from time to time, even to the point of annoying you—but I tried to avoid it-I wanted to raise those points of order. The statement made by Dr. Lohia is likely to create an impression that there is lack of bona fide on the part of Government and it may create difficulties.

18 hrs.

The second matter is regarding Dr. Teja and Mrs. Teja voluntarily coming to India. It has been directed that their passport should be impounded and it has been impounded. Thereafter, he has been writing letters to various ministers here and others, stating therein, "I am willing to come back voluntarily." It is in reply one or other of those letters that the Deputy Prime Minister would have written to him. If a man says that he is willing to come voluntarily, the first reaction would be to ask him to come voluntarily and submit to the process of the court here. But the difficulty is this. Mr. and Mrs. Teja are moving heaven and earth to see that the processes of the court are avoided and obstructed. You will be pleased to see that on the 3rd July there was a petition in the High Court in Delhi to quash the proceedings of extradition. person who wanted to come voluntarily to India is moving the High Court of Delhi to quash the proceedings. I have letters here to show the anxiety with which Dr. V. K. R. V. Rao and the Prime Minister wanted to see that that writ petition is dealt nobody likes to implicate himself. But with properly by engaging the most competent advocates who would be available.

nobody likes to implicate himself. But your case has now reached an interesting stage. Unless I know full details of your dealing with the Prime

डा० राभ मनोहर लोहिया: व ; सव तरह से अपनी रक्षा कर रहा है। वह तो बेईमान है। इस वक्त तो इन लोगों के ईमान की बात है, उस के ईमान की नहीं।

Shri Govinda Menon: I may state here that my Ministry specially contacted the Solicitor-General who on account of vacation was at that time in Bombay and asked him to come down and appear for the State in the matter of the writ proceedings and see that the extradition proceedings are not quashed. It is those parties who wrote to the Deputy Prime Minister, the Shipping Minister and others "Why extradition, I am willing to come voluntarily". In order to enable him to come voluntarily...

डा॰ राम भनोहर जोहिय': मैं एक व्यवस्था का प्रकृत उठाना चाहता हूं। सरकार ने न्यूयार्क में जो एक्ट्राडीशन का मामला दायर िया था, वह 28 मई को किया था ग्रीर तेजा लोगों का वापस ग्राने का खन 24 मई को लिख दिया गया था। तो उनके पास काफ़ी वक्त था। यह जो वार-बार मेरे ऊपर कहना चाहते हैं, मैं चाहता हूं कि ग्राप भेहरवानी करके भेरे मामले को...

Mr. Speaker: The concerned Minister will reply. There is no point of order.

डा॰ राम भनोहर लोहिंधा: जिस तरह ग्राप दूसरे सदस्यों के व्यवस्था के प्रश्न सुन चुके हैं, उसी तरह जाप इस बात को भी सुन लीजिए कि इसमें मैं कहां तक ग्राता हूं, क्योंकि मैंने उनको लिख दिया था:

"I want you both to be as frank with me as you can be. I know that 1573 (Ai) L.S.D.—10.

your case has now reached an interesting stage. Unless I know full details of your dealing with the Prime Minister and with other ministers of the Government together with such direct or circumstantial evidence that you can give me, I am handicapped."

श्री श्री भूष ग बाजपेयी: अध्यक्ष महोदय, यह अपनी सफाई दे रहे हैं। वास्तव में यह उनसे किले हुये हैं। यह उनकी वकालत कर रहे हैं।

डा॰ राम भनोहर लीहिता: ग्रध्यक्ष महोदय, जो कुछ मैं कह रहा हूं, वह इस लिए जरूरी है कि मंत्री महोदय यह वताना चाहते हैं कि जैसे यह सिर्फ तेजा का मामला है, लेकि असल में यह अर्फ तेजा का ही मामला नहीं है, बल्कि यह इन लोगों का भी सामला है।

Shri Govinda Menon: The Indian passport of Mr. Teja was impounded. He has no passport now. If he wants to come voluntarily the passport will again have to be given to him. If he wants to come voluntarily he can come without the permission of the Government of India by approaching the approapriate authorities in the Embassy in America to get travel papers enabling him to come over to India. Therefore, there is no contradition between the rest of the Government and the Deputy Prime Minister.

Mr. Speaker: Now, I want some guidance from the House. My Jan Sangh friend, the Member from CPI, Shri Jyotirmoy Basu, some Members from the Congress all want to speak on this. Shri Limaye says he has laboured so hard on this. I thought it was a joint labour between Dr. Lohia and Shri Limaye and there was no separate labour. If I allow him, then I will have to give a chance to the Jan Sangh. Then, a number of Members on the Congress side are also anxous to put questions. But I cannot

[Mr Speaker]

possibly give apportunity to all of
them (interruptions) Shri Rang
suggests that I should request the
Minister to give a reply.

की हुकुम चन्द कखनाय (उज्जीन) प्राध्यक्ष महोदय, घाप हमे नी कुछ समय दीजिए।

Shri Jyotirmoy Basu: Please allow us some time.

Mr. Speaker: All right, I will give them all opportunity to ask one question each. Now, Shr. Limaye.

भी मध लिम रे (म्गेर) महोदय. मेरी जानकारी के मनसार एन-फोर्समेट डायरेक्टेट ने स्वत होते हुए भी फारेन एक्सचेज रेगलेशन्ज एक्ट के मातहत डा॰ तेजा को इस लिये गिरफ्तार नहीं किया कि प्रारहिगनम सालिसिटर के मामले मे भतपूर्व वित्त मत्री, श्री शचीन्द्र चौधरी, ने मार सी दत्त के द्वारा उनको मन्चित दग से डाटा था। इसी लिए उन्होंने पूछा सी वी अर्थाई अर्थात् गृह मत्रालय से कि क्या वह इस वारे में कुछ करेगा। मरा सवाल यह है कि जिस तरह से सदन ने सलफर के मामले को एक समदीय कमेटी के सुपूर्व किया है, क्या उसी तरह मेरे इम भारोप की जाब करने के लिए कि एनफोर्समेट डायरेक्ट्रेट ने सुबृत होते हुए भी डा॰ तेजा की गिरफ्तार नहीं किया, सी० बी० आई० से कुछ विशेष कारणों को लेकर पूछा, मत्री महोदय एक समदीय समिति के सामने झाने के लिए तैयार है उन्होंने इस सम्बन्ध में दो तीन म कियों की एक कमेटी तो बनाई। लेकिन क्या बहु एक संसदीय समिति की प्रस्थापना के लिए तैयार है? मैं यह साबित करके छोडेगा कि इस मामले में सरकार का हाथ वा और उसने जान-बुझ कर डा॰ तेजा को नहीं वक्षा ।

Shri Shivaji Rae S. Deshmukh) (Phabhan) Sir, on a point of order. It is the normal parliamentary practice that whenever a question as to the formation of a parliamentary committee is raised, it is addressed to the presiding officer and not to a member of the Treasury Benches, because the constitution of a parliamentary committee is solely within the purview of the Speaker of the House

Mr Speaker: I know it Who objects to it?

Shrì Shivaji Rao S. Deshmukh: So, the Minister cannot be expected to reply to that question

Mr. Speaker: Every body accepts it There is no point of order Now, if Shri Jyotirmoy Basu wants, to ask a question, I will allow him

Shri Jyotirmoy Basu: I will take only two minutes

Mr. Speaker No speech, please, only a question

Shri Jyotirmoy Basu: The Congress is committing a fraud on the people of the country (Interruptions) My question is whether it is a fact that a Congress newspaper, the National Herald, had demanded Rs 10 lakhs from Dharma Teja as subscription If he had paid this amount, all this drama would not have been enacted (Interruptions)

Mr. Speaker: These are the things which will strengthen his hands in the case in America. He will say "they asked me money, I did not give them, therefore, they have brought all this case against me ... (interruptions). Whatever may be the truth, he will quote this ... (Interruptions)."

When I am on my legs, other members, including those of the opposition should resume their seats

भी मनु लिसवे प्रध्यक्ष महोदय, प्राप केस के नाम पर इन लोगों के हाथ तो मजब्त न कीजिए।

Mr. Speaker: This is the thing which he will quote in America. He will say that the Government of India made a demand for Rs 10 lakhs What a fine evidence will it be for him!

Shri Jyotirmoy Basu: We are hearing fraud and standal day after day Yesterday we heard the Asoka Hotel fraud (Interruptions)

श्री क्षक्षिभूषण बाजपेवी अध्यक मही-दय, आप नणनल क्ष्ट्रस्ट की दिष्ट में रखते हुए माननीय सदस्य के इस बाक्य की एक्सपेंज कर दीजिये। यह एक पौलीटिकल फाड है। सरकार को बदनाम करने के लिए जान-बुझ कर ये बीजे लाई जा रही हैं। ये सब वकील हैं धर्म तेजा है।

Some hon. Members rose-

Mr Speaker: Will you kindly sit down I am not allowing anybody Dr Rao

भी तृत्म वन्ध कछ्याय प्राप मझे मीका नहीं देगे? सब को प्राप ने दिया।

Mr. Speaker. Now I will adjourn the House and go if you do not want to hear him

The Minister of Transport and Shipping (Dr. V K. R. V Rao): Mr Speaker, Sir I am sorry that so much passion and heat has been brought into this particular question I recognise that feelings are involved There is some kind of a suspicion on the part of a number of hon Members sitting in the opposite benches that somehow or other the Government had deliberately not wanted to take action against

Dr Tela. even though they could have arrested him and should have arrested him they allowed him to go away, that when he was voluntarily wanting to come back they gave him advice through their emissaries not to come back, that they are anxious to see that the extradition proceedings are delayed, that they are not serious in their intention of getting him backin fact the suspicion is that Government did not want Dr and Shrimati Tela to return to India and face an Indian court for fear that the two accused may make some disclosures that might upset the stability of the Congress Government at the Centre It seems to me that this is the suspicion that is behind not only the arguments and the techniques which have been adopted but also the passion that has been brought into this discussion

Shri S M. Banerjee (Kanpur) Not to upset you

Dr. V. K. R. V. Rao I would very much like to request hon Members to allow me to make my statement without interrupting me Afterwards if there is anything I will reply

Mr. Speaker I do not think afterwards I am going to allow anything

डा० राम मनोहर लोहिया देखी प्रोक्तसर, जो भी दिया वह मिलेगा।

Dr. V. K. R. V. Rao. I have great respect for Dr Lohia and I am glad that he has now called me a professor and not a chokra

I would like to make the categorical statement—I said it last time and I say it again—that the Government of India are not in the least bothered about any charges that Dr or Shrimati Tela may make in an Indian court of law. We are very enxious to have the Telas back Everything that I have done since I came and took charge of this Ministry—and I can prove it—has been to see that the utmost efficiency is exercised in the extradition of the Telas.

JULY 25, 1967

[Dr V K R V Rao]

Then. Dr Lohia asked Is it not an widd coincidence that the extradition proceedings case was filed against Dr Teia on the 28th February, 1967, just a few days after the elections were dver?

क्षा राम भनेहर लेहिंग ग्रध्यक्ष मीद्यं यह गलती कर रहे हैं। एक्स-**इडीकन** सिस्थिस नहीं।

Dr. V. K. R V Rac I will do full iustice to Dr Lohia because I do not want to take refuge in any kind of debating technology

The question was why so much time was taken to collect material Let us go into the facts There is no doubt that beginning from 1966 lots of complaints were being made about the Tejas I have gone through the entire debate I have spent many man-hours studying it. It appears that in the beginning when charges had been made against them I gathered an impression on reading some of the speeches that this was considered to be a charge made by some shipping interests against some other successful shipping interests That was in the beginning If you go through the debate, you will find that the suspicton was that come other shipping interests were jestlous of Teja's sucdeas-Teja was all right he was a very successful man-and therefore they were making charges against him

Then Government started getting information about the Teja company Ships were being held up wages were not paid and so on Government got naturally worned because Government had guaranteed a loan All the ships were mortgaged to the Government Nevertheless the Government was interested In the mean while a number of anonymous letters were sent As you know documents were handed over

Mr. Speaker: Only eleven ships are mortgaged to the Government, the other things are not

Dr. V. K R. V. 20: The other things are not but the ships mortgaged are the biggest item. The ships are mortgaged to us

Then. certain documents handed over-the House knows itand the documents first of all, were not signed and then denied You are familiar with these facts, the House is familiar with these facts. I think, sometime under your distinguished Ministership within a few days of your taking charge of it, you took up this matter and discussed it with the Prime Minister and you immediately appointed a committee of inquiry to go into all these allegations and you also said that any document anonymous or otherwise containing charges against the Tejas should be sent to this committee for inquiry

Later on, I want to make it clear, there was a lot of suspicion that this man was mismanaging things and some took the view that he was swallowing money But there was no evidence of any kind The documents were not signed they were being denied Nevertheless the Government was making an investigation

Further there was a question to which a reference was made that certain documents were given to the Home Ministry I think, on the 7th of May and the Home Minister immediately got those documents investigated and examined by the CBJ The CBI investigated the matter and they said that there was not sufficient material to enable them to register a case I think it is a healthy principle that we should not register a case against somebody unless the authorities who are supposed to have the power to do so are satisfied that there is a prima facie evidence for that,

Simultaneously, evidently, the same documents were handed over to the Enforcement Directorate of the Ministry of Finance. I am told some informer first gave information orally and then he was called and he produced these documents. The Enforcement Directorate found that on the basis of those documents, they could not prosecute Dr. Teja. They had the powers to do so if they were satisfied.

Then, being moved by patriotic considerations and the feeling that though there was no evidence, evidently, there is something wrongeverybody has to function under the law-they wanted to know whether the C.B.I. could do anything to arrest this man. That was the purpose of the telephonic conversation that took place. They took it up with the Home Ministry. The documents were the same. The C.B.I. said, "We have already exemined the documents and we have submitted the Report to the Home Minister."

A high-level Conference was held on the 15th May in which the Home Minister, the Minister of Transport and Shipping and some other people were present. On 19th May, a statement was made on the floor of the House by the then Home Minister, Mr. Nanda, and he said that this thing had been some into and that there was absolutely ne evidence to institute any original proceedings against Dr. Teja. That is a part of the record of the proceedings of the House.

Now, here comes the question when Dr. Teja came again on the 26th or 27th May and left on the 3rd June. The whole position was that nothing new had happened till the 3rd of June, indeed, till the 4th of August to make any branch of the Government of India to be in a position to register criminal proceedings against Dr. Teja. At the same time, if I may say so, I was not the Minister M-charge, I was not in the Government, and when I came here. I looked into all the files, the questions and answers in Parliament and all that. I have gone into them thoroughly. Generally, the impression that I get is that there was a lot of bothering about, worrying about, as to what would happen to the Shipping Company that had enabled us to overfill the Third Plan target and that had earned a very good name_somehow we had to find the money to meet outstandings and somehow we had to save the good name of the Jayantı Shipping Company-and therefore, I think, the concerned people were not bothering so much about the person of Dr. Teja as about the entity of the Jayanti Shipping Company. This is the inference I draw...

श्रीराजभनें हर लोहिया: पूरी बात बताओ---जो भ्राप के दिमाग पर पुरा श्रसंर पडा।

Dr. V. K. B. V. Rao: I am not saying that you must accept it. (Interruptions). I am not yielding. This is interrupting the trend of my thought. I have not written out my speech. I am not yielding.

This was the general impression that I got. Then till 3rd June, as I said, there was no evidence of any kind at all and Dr. Teja came and he left.

Now I should like to complete the story. I think, some reference was made about 6th June when the decision for take-over was said to be taken and on 10th June, orders were issued. I do not have before me the dates and all that, but it is my recollection that by 6th June Government had not decided anything; there were so many alternatives; Government were worried; a lot of discussions were going on as to how we should deal with the Jayanti Shipping Company; whether we should give loans to this company, or whether we should allow them to sell off some ships and allow him to pay off the debts or whether Government should take over the company. All these were discussed and ultimately out of the 7 alternatives, 4

[Dr. V. K. R. V. Rao]

were taken up, and then this was discussed, I believe, with yourself, who was then the Minister of Transport and Aviation, and the Minister of Finance and it was decided that the Cabinet should be advised that it should be taken over. This discussion took place on the 6th June, if I am not mistaken. In the evening of the 6th it was decided and on the 8th it was put to the Cabinet.

Mr. Speaker: The Law Minister was also there.

Minister, the Transport Minister and the Finance Minister met and discussed and then came to the decision that there was no other alternative to take over and without losing any time, the Ordinance was passed and the company was taken over.

In fact, the Sukthankar Committee which had been asked to go into the details, themselves found that it was not possible to get any evidence; they were not getting any co-operation from the Jayanti Shipping Company officials and so on. They were also suspicious. Everybody was suspicious at that time, everybody was feeling that something was wrong; but nobody could lay his hands on what was wrong. After all, we are living under a rule of law and on a mere general suspicion it would be very difficult to take action against anybody. Then what happened? (Interruption) When the Sukhthankar Committee made their report, they said that they were not in a position to charge Dr. Teja with anything criminal and that they would like a further probe to be made. We took over the Javanti Shipping Company. I would like to take this opportunity to pay my personal tribute to Mr. Srivastava, who is the Chairman or the Managing Director of the Shipping Corporation. He is one of the most excellent officers that I

have come across. I am not prejudiced in favour of government officers because of my long background outside. I should say that he is one of the most efficient officers that I have met. After they took over the company, one by one they were able to get hold of the documents. As soon as they got enough documents, on the 25th July, they gave this information to the C.B.I.; they had now got information enough to file a case. Then we must remember that the various probes into the transactions of Dr. Teja, against whom a prima facie case has now been found by the New Delhi Magistrate, involved transactions in foreign countries. He had companies with headquarters in New York and in England and agents all over the place; he had offices all over the world and our CID officers had to go to several places abroad. This was what Maybe, happened. simultaneously elections were also going on and people's political fortunes were involved. You could not help it. Many unconnected things can happen during the same period of time. These people went round and collected all the information that was possible and came back. As soon as enough information was available, a case was filed. should remember that we had to take evidence on commission. One of the cases which everybody knows is the Norwegian charter of a Jayanti ship. Here he was taking one shilling per tonne and was putting it in his pocket till we discovered it. We had to take evidence on commission, we did not know whether they will give evidence on Commission or not, whether they will come here or we have to send our officers. (Interruptions). All these things were to be resolved. Ultimately our officers went there and took the evidence and then the case was complete. Then the New Delhi Magistrate, I think, on the 27th April...

डा० राम मनोहर लोहिया: घाप को इस किस्से में घटपक्ष महोदय, क्या मखा घा रहा है। Dr. V. K. R. V. Rao: It will be useful because it brings down passions. It will be useful It would take away the passions which have enveloped this particular case.

Mr. Speaker: Now, he should be very brief, because the time is very limited.

Dr. v. K. R. V. Rao: Yes, Sir Now, I shall come to the points made by Dr Ram Manohar Lohia

श्री प्रशिभू वाजपेयी भ्रध्यक्ष महोदय, मैं मती महोदय से पूछना चाहता हू कि क्या यह एम० एम० भ्रष्पा राव धर्म तेता के शिपिंग कम्पनी के डायरेक्टर संयुक्त समाजवादी के मेम्बर है? उनको भ्राप जानते है या नहीं

Mr. Speaker: The hon Member is only encouraging others also to put questions

Dr. V K. R. V. Rao: I am afraid I do not have any knowledge of it

Dr Ram Manohar Lohia pointed out that there was some discrepancy between clause (b) and clause (c) In clause (b) it is said, the Enforcement Directorate did not have material to take action on their own In clause (c), it has been stated that nevertheless, they rang up the Home Ministry to see if anything could be done

I have already dealt with that point It perhaps shows that besides people here, even in government service, there are officers who are anxious because they are bothered, because they think that he committed a crime and, therefore, the man must be caught, even though they themselves do not have the evidence to provit it. The discrepancy between (b) and (c) is completely rational, therefore, and in fact, there is no discrepancy at all really.

As regards (d), references has been made to the use of the word "specifically" I do not mind dropping that word It is one of my faults that I use more adjectives than I should I an assure Dr Ram Manohar Lohia that I come into trouble generally because I use more adjectives than I should, I hope he will be quite satisfied now

श्री मनु लिस वे पालियामेटरी कमेटी हो जाय तो यह मब मामला साफ हो जाएगा। पालियामेट्री व मेटी वे बारे मे स्नाप व हिये।

Dr. V. K R. V Rao: I am coming to that point

I have nothing more to add regarding what I have said about Shri T N Kaul As far as that is concerned, we have made inquiries, and our information is that Shri T N Kaul did not meet the Tejas nor was there any occasion for him to give them any advice

An Hon. Member. Who told the hon Minister that?

Dr V. K. R. V Rao I have nothing more to add to what I have stated already on this

Then, I have already dealt with the point why the charge-sheet was filed on the 28th February

About his voluntarily coming in, I have already referred to it, and the Law Minister also has referred to it.

डा॰ राम मनोहर लोहिया प्रध्यक्ष महोदय, कुछ इटरनेशनल प्लेबोग्राएख (ग्रन्तराष्ट्रीय खेल छोकरे) जब मा, बाप पैसा छोड कर नहीं माते हैं तो यह इटरनेशन प्लेबोग्राएख ग्रन्तराष्ट्रीय खेल छोकरे बड खतरनाक ही जाते हैं।

Dr. V K. R. V. Bao: Regarding his voluntarily coming here, I would like to say with all the deliberateness that I have that there is no question of this gentleman wanting to come voluntarily

Shri Ranga (Sri Kakulam) Why?

Dr V. K. R. V. Rao: I shall tell Shrı Ranga the reason why I say so The moment he went to the USA, he filed a petition in the USA for changing his temporary status into a permanent resident status We came to know of it some time in January or Immediately we took February action against that and we told the authorities concerned that we had already a case going on against him, a non-bailable warrant had been issued against him in October or so and therefore he could not be given a permanent resident status there and we wanted to get him back here. It was quite open for him to come back. In fact, he wrote a letter to me also Somehow I think that that letter has not come to the notice of the hon Member

Mr. Speaker. His reply has come already He had asked his Secretary to reply

Dr. V. K R. V. Rao: On the 24th April I got a letter, saying first of all how wonderful it was that I had become a Minister If Dr Teja had known what it was to be a Minister he would not have said it He wrote to me saying how wonderful it was that I had been promoted and so on, and then he said that he wanted tocome back voluntarily When I got that letter .-- and here I want the dates to be noted carefully

का॰ राज मनोक्षर लोहिया एता कह कर साबित कर रहे हैं कि बड़े चरणाना

Dr. V. K. R. V. Bee: I want the dates to be noted. He wrote to me on the 24th April I replied to him on the 6th May The extradition proceedings were filed in the New York court, I think, on the 28th or 29th May It was perfectly possible, I said, the whole case was sub-jud ce and I could not interfere into the conduct of the case and the course of the law That was my But certainly I said that it letter would be more dignified for him to come back voluntarily and face the charges rather than come as a result of extradition I am quoting my very words

Shri S. M. Banarjee: Why did he not tell him that he was going to be nominated to the Rajya Sabha?

Dr V. K. R. V Rao: I do not know what he is saying Nobody has offered me nomination in the Rajya Sabha,

Mr. bpeaker: Not you, but to Dr Teja

Dr V. K. B. V. Bas: Then he get my letter He did not reply He had every chance to come back voluntarily Then he wrote to the Deputy Prime Minister He also said: 'Certainly come back voluntarily' But he did not want to come back voluntarily-nothing of the kind He wrote about conditions On 24th May, he wrote another letter saying, I will come back But I must be a free man I must have personal cognisance. I am prepared to assist in a civil inquiry'

Hew on earth could I give him any such assurance when there was a nonbailable warrant against him and. when already the court had said that he is prima face guilty? So I sent itto the Secretary to ask the Joint Seqretary to consult the Ministries come cerned and send him a replyI say with all the deliberateness at my command that Dr and Mrs. Teja have no intuntion to return to this country voluntarily. If that were so, when the extradition case came, they would not have contested it. It was contected. They contested the legality of the documents. Our counsel had to argue on that and get the documents admitted. As the Law Minister has explained, he is now trying to get the proceedings here in a Delhi Court to get him back subveited and quashed

As a matter of fact, it is perfectly possible even today, for Dr Teja to cut short the proceedings completely and say I have no questions to ask I want to return to India This was what happened when a case of extradition came in respect of an American sauor before a Madras Magistrate The man said 'I do not want to ask any questions I want to be extradited immediately, I want to go and face the judicialy in America' There is nothing to prevent Dr Teja from cutting the proceedings short by saying that he wants to come back voluntarily He has simply to say 'I do not want to ask any questions. I want to be sent back to my country as quickly as possible'

We are very much prepared to hear him not only on A B C and D but on the entire Congress Party, on all the civil servants, may be even on the Members of the Opposition

Therefore let us not take up a position which is going to make things difficult. I perfectly understand the feelings on this issue

On the question of instituting a parliamentary committee, Government are not prepared to accept the institution of any parliamentary committee. The case is already under investigation before a New York Court and we hope to get him back very soon to face proceedings here under our law 1573 (A1) L.SD—11 श्री सबु लिसवे ठीक जवाब दीजिये। पार्लियामेटरी कमेटी मावे।

श्री रएाचीर सिंह पालिया मेटरी कमेटी कैसे झा सकती है?

भी सबु लिसये: चोरो को पकड़ने के लिये। पालिय। मैंट का कटैम्प्ट कौन कर सकता है।

all the very extensive and intensive knowledge of the Constitution and parliamentary practice that Shri Madhu Limaye has I have great admiration for him I wish I were younger so that I could acquire those things.

र्थाः सघुलिसये तारीफ करके मार इलो।

Dr. V. K R. V. Rao: But as far as this is concerned, there is no problem Chirgos have been made, evidence has been collected, there is prima facie guilt established, the New Delhi Magistiate has said so, we want to get him back here. When he comes, we want to try him according to Indian law

Therefore, I would make this respectful appeal I wish I could speak in my broken Hindi so as to get a heating from Dr Lohia Unfortunately I do not trust my Hindi sufficiently to make myself correctly understood

डा० राम मनोहर लोहिय भागे मेहिन्दी बोलावरे तो हम तेजाका नाम लेनावन्दकर देगे।

अा० बी० के० सार० बी० राष में हिन्दी मे बार करने वाला हू।

Mr. Speaker: Is it a private bargain? gain?

of Dr. Dharam Taja 14632 (Dis.)

डा० बी० हे० झार० ही० दाव :
मैं डा० लोहिया से बिनती कर रहा हूं कि
इस केस में हम सब लोगों को डा० तेजा धौर
मिसेज तेजा को अपने देश बापिस लाना
चाहिये धौर जब वह इंडियन भोठं पर
आकर उतरें तो उसके बाद जो इंडियन
ला की रिक्वावरमेंटस हैं उनको पूरा
करना चाहिये। उनको समता है कि उनके
यहा आने से सरकार को बहुत तकसीक
होगी। मैं कहना चाहता हू कि उनके धाने से
सरकार को कोई तकलीफ नहीं होगी
बल्क जो रिक्वायरमेंटस झाफ इंडियन

का हैं ब ही फुलकिक होंती। मैं का निह्या से अपील करता हूं कि हल सब को एक काम करना चाहिए। उनको हम यहां साने दें। फिर हम कोर्ट में जावेंचे। इस मामने पर यहां क्विट करना ठीक नहीं है। इतना ही कह कर मैं बत्स करता हं।

18.36 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, July 26, 1967 Sranana 4, 1689 (Saka).